

MR SPEAKER There is a Motion for discussion between 6 to 8 P.M. for discussion today. Due to unavoidable reasons that Motion could not be taken up today for discussion. Some early time will be found for that discussion. Both the hon. Minister and the Mover have agreed to that. If the House agrees, we can utilise that time for discussing the Constitution (Forty Fifth) Amendment Bill which is before the House. This time may be utilised for that discussion. Later on we can find some time for discussion of this item which was originally fixed for today, from 6 to 8 P.M.

Is it the pleasure of the House to accept this?

SOML HON MEMBERS Yes.

MR SPEAKER Yes. This is accepted.

SHRI SAUGATA ROY Sir, are you going to allow any discussion on the Boeing disclosures? They have stated that they have paid some amounts for seven parties in India for selling their Aircrafts. Now Sir, it is a very serious matter for the Minister to note. He has stated something outside the House. (Interruptions) He should come to the House and make a statement here.

MR SPEAKER I suppose you are by this time familiar with the rules. Why don't you give a proper notice?

SHRI SAUGATA ROY I have given a proper notice.

MR SPEAKER That is under my consideration.

SHRI SAUGATA ROY I have given a proper notice. It is not that I have not given it.

SHRI JYOTIRMOY BOSU (Diamond Harbour) Under Rule 377 I rise on a point of order. This is regarding the observations which you made just now.

PROF P G MAVALANKAR (Gandhinagar) Will this discussion on Railway accidents on Mrs. Parvathi Krishnan's Motion come up for discussion in this session?

MR SPEAKER Yes.

SHRI JYOTIRMOY BOSU I have a point of order on the observation which you made just now. I expect that you are aware of the fact that the Government of India should write to the United States Government. Then and then only they will divulge the names. I would like to know from the Government whether they are going to write to the United States of America to divulge the names of those persons.

MR SPEAKER This is not a point of order. This is a point of disorder. This is not a Point of Order at all. (Interruption)**

MR SPEAKER Don't record it.

SHRI SAUGATA ROY The Minister should be given some Parliamentary training.

MR SPEAKER Many of us require that.

SHRI DINEN BHATTACHARYA (Serampore) I would appeal to the hon. Member who raised the issue to follow the maxim which says 'Doctor heal thyself'. Otherwise the cat will be out of the bag!

MR SPEAKER Order please. Now Papers to be laid on the Table.
Shri Shanti Bhushan

12 04 hrs

PAPERS LAID ON THE TABLE
STATEMENT RE MANAGING DIRECTOR OF
SOUTH INDIA VISCOSE

THE MINISTER OF LAW JUSTICE
AND COMPANY AFFAIRS (SHRI

SHANTI BHUSHAN): Sir, I beg to lay on the Table a statement under Direction 19 of the Directions by the Speaker, in reply to Half-an-Hour discussion raised by Shri Jyotirmoy Bosu on the 31st July, 1978 regarding charges against the Managing Director of South India Viscose [Placed in library See No LT-2583/78]

श्री हुकम देव नारायण शायक : (मधुवनी)
अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है ।

मेरे नियम 222 के प्राथमिक विशेषाधिकार का प्रस्ताव जनपुंग अन्वयार के खिलाफ आपके यहाँ दाखिल किया था, जिन पर आपका कोई निर्णय नहीं हुआ है ।

MR SPEAKER I am sorry I am not able to fully express myself in Hindi I have sent word to you. I would like to meet you in my chamber and discuss the matter with you You have not the kindness to meet me I have sent word to you Please come and meet me We can discuss it

श्री श्रीराम शायक (मधुवनी) अध्यक्ष महोदय विशेषाधिकार के मवाल पर कैम्बर मे मिलने का कीमता मवाल है, यह किसी एक व्यक्ति का मवाल नहीं है, यह मदन का विशेषार है, मदन के मामले मानी बात मानी चाहिये । अन्वयार मे यदि छडार आ जाये, वह किसी कैम्बर की मान-हानि हो या मदन की मानहानि हो, ता मब आपके कैम्बर मे आवे, यह मकल मास्टर और विद्यार्थी का मवाल थाडे ही है कि कैम्बर मे आबर कुछ सीख ले । यह मदन की कार्यवाही है । विशेषाधिकार का मवाल मदन मे प्राना चाहिए । कई दिना ले अन्वयारो मे कैम्बराल और दल की इच्छन को घटाने के लिए उलट-मुलट बयान था नह है । प्रार कोई मर्यादा का मवाल यहा रखे ता आप बजने है कि कैम्बर मे आ जाये । कैम्बर की बात बोल के मामले से आवेगी । दल क मामल ता मदन की बात आवेगी ।

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I have written to you that I want to ask some clarifications on this.

MR SPEAKER You should give notice for that

SHRI JYOTIRMOY BOSU Let him read out the statement and then we will know how hollow the statement

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MR. SPEAKER He will not read out the statement.

SHRI JYOTIRMOY BOSU Sir, he has laid it on the Table of the House. May I ask the hon Minister to read out the statement? Let him read out the statement It is a very important statement because it concerns one of the largest groups of companies—South India Viscose and the Madras Aluminium Co—and they have been run by thugs and rogues I would like to ask a few questions

MR SPEAKER It is not permissible under Direction 19 I cannot help it

SHRI B RACHAIAH (Chamarajaganagar) Why don't you have a Half-an-Hour discussion on this? (Interruptions)

SHRI JYOTIRMOY BOSU Sir, what happened on that day was that the Chair had adjourned the House suddenly and in an abrupt manner thereby depriving the House of asking questions arising out of the statement that the Minister is expected to make Now, he has chosen to make a statement today in a very ambiguous manner Why is Mr Shanti Bhushan so kind to them? I do not understand this I know the reason I know who is the lawyer who is working for South India Viscose and what he was doing in Sarkaria Commission I want to ask him questions I want clarifications (Interruptions)

MR SPEAKER I will read out Direction 19 pertaining to Half-an-hour discussion

"19 When half-an-hour discussion under sub rule (1) of rule 53 is interrupted for want of quorum or when there is no time for the Minister to give a full reply to the debate, he may, with the permission of the Speaker, lay a statement on the Table of the House"

SHRI JYOTIRMOY BOSU: Would you kindly read out my notice? I seek some clarification on this point.